
(2020) 09 SEBI CK 0043

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 609 Of 2019, Appeal No.90 Of 2019

Rameshwar Shaw

APPELLANT

Vs

Securities And Exchange Board Of India & Anr

RESPONDENT

Date of Decision : 15-09-2020

Acts Referred:

Citation : (2020) 09 SEBI CK 0043

Hon'ble Judges : Tarun Agarwala, Presiding Officer; Dr. C. K. G. Nair, Member; M. T. Joshi, J

Bench : Full Bench

Advocate : Pritesh Burad, Sukanya Ambonkar, Abhiraj Arora, Rashi Dalmia

Judgement

1. We have heard Mr. Pritesh Burad, Advocate assisted by Ms. Sukanya Ambonkar, Advocate for the Appellant and Mr. Abhiraj Arora, Advocate

assisted by Ms. Rashi Dalmia, Advocate for the Respondents.

2. There is a delay of 304 days in filing the appeal. It was urged that the appellant only came to know about the impugned order when the recovery

certificate dated 27th December, 2018 was issued. It was further urged that the appellant was never served with the summons in the proceedings

which culminated in the impugned order dated 28th March, 2018.

3. This fact has been denied by the respondent contending that notice was duly served in spite of which the appellant failed to appear.

4. In the light of the aforesaid, let a reply be filed within two weeks to the application as well as to the memo of appeal. The respondent will file proof

of service of the summons upon the appellant.

5. One week thereafter to the appellant to file rejoinder. List on 6th October, 2020 for consideration of the application for condonation of delay as well

as the appeal.

6. Parties are directed to contact the Registrar 48 hours before the date fixed to find out as to whether the hearing would take place through video

conferencing or through physical hearing.

7. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed

copy sent by fax and/or email.